

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.1110/95

New Delhi this the 20th Day of September, 1995.

Hon'ble Shri B.K. Singh, Member(A)

Shri R.K. Chowdhury,  
Steno Grade-III,  
Armed Forces Medical Stores Depot,  
Delhi Cantt-110 010.

Applicant

(through Shri M.P. Raju, advocate)

versus

1. Union of India  
through its Secretary,  
Ministry of Defence,  
South Block, New Delhi.

2. Director General,  
Office of DGAFMS  
Ministry of Defence,  
M-Block, New Delhi-1.

3. The Commandant,  
AFMSD, Delhi Cantonment,  
New Delhi-10.

Respondents

(through Sh. V.S.R. Krishna, advocate)

ORDER (ORAL)

delivered by Hon'ble Sh. B.K. Singh, Member(A)

After arguing for considerable length of time, the learned counsel for the applicant has decided to withdraw the application on the ground that the respondents are themselves considering the question of defacement of these transfer orders till the seniority list is finalised as is evident from Annexure-E at page-35 of the rejoinder-affidavit. The application, therefore, is premature and no grievance has arisen to the applicant. The application is dismissed as withdrawn. There will be no order as to costs.

Interim order already granted will stand vacated.

  
(B.K. SINGH)  
MEMBER(A)

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